



ONWARD TECHNOLOGIES LIMITED
 CIN: L28920MH1991PLC062542
 Registered Office: Sterling Centre, 2nd Floor, Dr. A.B. Road, Worli, Mumbai City, Mumbai, Maharashtra, India, 400018. Tel No.: +91 22 24926570; Email: investors@onwardgroup.com; Website: www.onwardgroup.com; Contact Person: Mr. Aakash Joshi, Company Secretary & Compliance Officer

NOTICE TO ELIGIBLE SHAREHOLDERS - BUYBACK OF EQUITY SHARES

Onward Technologies Limited (the "Company") has completed the dispatch of the letter of offer dated May 19, 2026 along with Tender forms and share transfer form, ("Letter of Offer"/"LOF"), in relation to the Buyback, through electronic mode for shareholder with email id and through speed post whose email id's are not available, on Wednesday, May 20, 2026 to all the Eligible Shareholders holding Equity Shares as on Record Date i.e. Monday May 18, 2026, in accordance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any amendments, statutory modifications or re-enactments thereof, for the time being in force ("Buyback Regulations") and such other circulars on notifications as may be applicable. Further, in terms of Regulation 9(ii) of the Buyback Regulations, if a request is received from any Eligible Shareholders for a Physical copy of Letter of Offer, the same would be dispatched physically by speed post/courier.

For the detailed schedule of activities in relation to the Buyback, please refer to the Letter of Offer. A brief schedule of activities for the Buy Back is as follows:

Buyback Opening Date	Friday, May 22, 2026
Buyback Closing Date*	Friday, May 29, 2026
Last Date and time of receipt of completed Tender Forms and other specified documents by the Registrar to the Buyback	Friday, May 29, 2026 by 5:00 PM (IST)

*Tendering of shares shall not be permitted on May 28, 2026, due to the SEBI holiday.
 The entitlement ratio for Eligible Shareholders is as follows:

Category of Eligible Shareholders	Buy Back Entitlement
Reserved category for Small Shareholders	39 Equity Shares for every 985 Equity Shares held on the Record Date*
General Category for all other Shareholders	34 Equity Shares for every 859 Equity Shares held on the Record Date*

*The above ratio of Buyback is approximate and provides indicative Buyback Entitlement. Any computation of the Buyback Entitlement using the above Buyback ratio may provide a slightly different number than the actual entitlement due to rounding-off. The actual Buyback Entitlement factor for Small Shareholders under the Reserved Category is 0.039594701 and for other shareholders under the General Category is 0.039581355. Also, the numbers arrived at using the actual Buyback Entitlement may not conform exactly to the Buyback Entitlement printed in the Tender Form due to rounding-off of the factor.

For further information on Ratio of Buyback as per the Buyback Entitlement in each category, please refer para 19.6 of the Letter of Offer.

ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:

- THE STEPS GIVEN BELOW:
1. Click on <https://in.mfpm.mufg.com/Offer/Default.aspx>
 2. Select the name of the Company - ONWARD TECHNOLOGIES LIMITED - Buyback 2026
 3. Select holding type - "Demat" or "Physical" or "PAN"
 4. Based on the option selected above, enter your 'DPID CLID' or 'Folio Number' or 'PAN'
 5. Enter the Security code and click on Submit.
 6. The entitlement will be provided in the pre-filled 'FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT'

A copy of the Letter of Offer (including the Tender Form and SH-4) shall be available on the websites of the Company (www.onwardgroup.com), Manager to the Buyback (www.centrumbroking.com), Registrar to the Buyback (www.in.mfpm.mufg.com) and are expected to be available on the websites of SEBI (www.sebi.gov.in), NSE (www.nseindia.com) and BSE (www.bseindia.com).

Capitalised terms used in this Advertisement and not defined herein shall have the same meaning as ascribed in the Letter of Offer.

For and on behalf of the Board of Directors of Onward Technologies Limited
 Sd/-
 Mr. Aakash Joshi
 Company Secretary & Compliance Officer
 Membership No.: A60953

Place: Mumbai
 Date: May 20, 2026

AYM SYNTEX LIMITED
 CIN : L99999MH1983PLC459099
 Regd Off : 9th Floor, Trade World, B Wing, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, Maharashtra, India
 Tel.: +91-22-61637000/61637001 Fax: +91-22-24937725; Email id: complianceofficer@aymgroup.com

EXTRACT OF STATEMENT OF AUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR YEAR ENDED MARCH 31, 2026

Sr. No.	PARTICULARS	STANDALONE				CONSOLIDATED					
		QUARTER ENDED (UNAUDITED)		YEAR ENDED (AUDITED)		QUARTER ENDED (UNAUDITED)		YEAR ENDED (AUDITED)			
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.12.2025	31.03.2025	31.03.2026		
1	Total income from operations (net)	36,797	32,501	36,292	137,563	149,501	36,797	32,501	36,292	137,563	149,501
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	1,344	231	457	963	1,937	1,343	231	456	962	1,936
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	1,344	231	457	963	1,937	1,343	231	456	962	1,936
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	903	148	203	656	1,164	902	148	202	655	1,163
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	929	150	211	687	1,170	928	150	210	686	1,169
6	Paid up equity capital (Face value of Rs. 10 each)	5,861	5,858	5,850	5,861	5,850	5,861	5,858	5,850	5,861	5,850
7	Reserves (excluding Revaluation Reserve)	-	-	-	-	-	-	-	-	-	-
8	Earnings Per Share (before extraordinary items) (of Rs 10/- each)	1.54	0.25	0.37	1.12	2.13	1.54	0.25	0.37	1.12	2.13
	Diluted:	1.54	0.25	0.37	1.12	2.12	1.54	0.25	0.37	1.12	2.12

Notes:
 The above is the extract of the detailed format of Quarter ended Financial results filed with the Stock exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of the Quarter ended Financial results are available on the BSE website (www.bseindia.com), NSE website (www.nseindia.com) and on the Company's website (www.aymsyntex.com).
 #- Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.



For and on behalf of Board of Directors Sd/-
 Abhishek Mandawella
 Managing Director & CEO
 DIN : 00737785

Place : Mumbai
 Date : May 19, 2026

This advertisement is for information purposes only and neither constitute an offer or an invitation or a recommendation to purchase, hold or sell securities nor for publication, distribution or release directly or indirectly outside India. This is not an offer document announcement. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated April 23, 2026 (the "Letter of Offer" or "LOF") filed with the BSE Limited ("BSE") and also filed with the Securities and Exchange Board of India ("SEBI") for information and dissemination.



INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED (FORMERLY KNOWN AS INNOVASSYNTH INVESTMENTS LIMITED)

Innovassynth Technologies (India) Limited (our "Company" or the "Issuer") was originally incorporated as "Innovassynth Investments Limited" on February 15, 2008, as a public limited company under the Companies Act, 1956, with the Registrar of Companies, Mumbai-II, Maharashtra (ROC), and consequently a certificate of incorporation dated February 15, 2008 and a certificate of commencement of business dated March 04, 2008 was issued to our Company. Pursuant to the provisions of Section 230-232 of the Companies Act, 2013 and pursuant to the order passed by the National Company Law Tribunal (NCLT), Mumbai Bench-1 in C.P. (C.A.A)/218 (MB) 2025 dated November 14, 2025 read with rectification order dated November 26, 2025, "Innovassynth Technologies (India) Limited", an Unlisted Public Company was merged into our Company by way of a Scheme of Merger by Absorption ("Merger by Absorption"). Upon the Merger by Absorption becoming effective and without any further act or deed, our Company, Innovassynth Investments Limited was renamed as "Innovassynth Technologies (India) Limited" and a fresh certificate of incorporation with changed name was issued dated December 31, 2025. For details in relation to the changes in name and registered office of our Company, see "General Information" beginning on page 57 of the Letter of Offer.

Corporate Identification Number: L67120MH2008PLC178923
 Registered Office: Old Mumbai-Pune Road, Khopoli, Raigarh (MH), Khopoli, Maharashtra, India, 410203. Tel.: +91-20-61921000.
 Contact Person: Mr. Sameer Salim Pakhalli, Company Secretary and Compliance Officer
 Website: <https://www.innovassynth.com> | Email: secretarial@innovassynth.com

PROMOTERS OF OUR COMPANY: VIREN RAJAN RAHEJA, AKSHAY RAJAN RAHEJA, BLOOMINGDALE INVESTMENTS PRIVATE LIMITED AND MATSYAGANDHA INVESTMENTS PRIVATE LIMITED
PROMOTER GROUP: RAJAN BEHARILAL RAHEJA, SUMAN RAJAN RAHEJA, R RAHEJA INVESTMENTS PRIVATE LIMITED AND GLOBUS STORES PRIVATE LIMITED

ISSUE OF 1,74,11,380 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10 (RUPEES TEN) EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 40/- (RUPEES FORTY) PER RIGHTS EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 30/- (RUPEES THIRTY) PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UPTO ₹ 6,964.55 LAKHS (RUPEES SIXTY NINE CRORES SIXTY FOUR LAKHS AND FIFTY FIVE THOUSAND ONLY) ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 (THREE) RIGHTS EQUITY SHARES FOR EVERY 13 (THIRTEEN) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON APRIL 29, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 4 (FOUR) TIMES OF THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 94 OF THE LETTER OF OFFER

BASIS OF ALLOTMENT

The Board of Directors of INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED wishes to thank all its shareholders and investors for the response to the Issue which opened for subscription on Friday, May 08, 2026, and closed on Monday, May 18, 2026, with the last date for on-market renunciation of Rights Entitlements being Tuesday, May 12, 2026. The Company received Bids of 2,297 Applications for 2,70,38,876 Rights Equity Shares and out of which 181 Applications for 1,22,530 Rights Equity Shares were rejected due to technical reasons as disclosed in the Letter of Offer. The total number of valid Applications were 2,116 for 2,69,16,346 Rights Equity Shares, representing 154.59% of the Rights Equity Shares offered under the Issue. In accordance with the Letter of Offer, the Basis of Allotment was finalized on Tuesday, May 19, 2026, by the Company in consultation with the Registrar to the Issue and BSE Limited, the Designated Stock Exchange for the issue. The Rights Issue Committee of the Company, pursuant to the delegation of authority by the Board of Directors, at their meeting held on Tuesday, May 19, 2026 took on record the Basis of Allotment so approved, and approved the allotment of 1,74,11,380 Rights Equity Shares to the successful Applicants. In the Issue, no Rights Equity Shares have been kept in abeyance. We hereby confirm that all the valid Applications have been considered for Allotment.

1. Information regarding Applications received (including ASBA applications received):

Category	Applications Received			Equity Shares Applied for			Equity Shares allotted		
	Number	%	Value (₹)	Number	Value (₹)	%	Number	Value (₹)	%
Eligible Equity Shareholders	2,250	97.95	268,10,285	1,07,24,11,400	99.15	1,72,55,478	69,02,19,120	99.10	
Renounees*	47	2.05	2,28,591	91,43,640.00	0.85	1,55,902	62,36,080.00	0.90	
Total	2,297	100%	2,70,38,876	1,08,15,55,040.00	100%	1,74,11,380	69,64,55,200.00	100%	

*The Investors (Identified based on DPID & Client Id) whose names do not appear in the list of Eligible Equity as Shareholders on the record date and who hold the REs as on the Issue Closing Date and have applied in the Issue are considered as the Renounees.

2. Rejection:

Category	Applications received	Equity shares applied for
Non-ASBA	-	-
ASBA	181	1,22,530
Total	181	1,22,530

3. Basis of Allotment:

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied for (B)	Total Rights Equity Shares accepted and allotted (A+B)
	Number	Number	Number	Number
Eligible Equity Shareholders	2,250	1,58,40,256	14,15,222	1,72,55,478
Renounees	47	1,55,902	0	1,55,902
Total	2,297	1,59,96,158	14,15,222	1,74,11,380

INTIMATIONS FOR ALLOTMENT / REFUND / REJECTION CASES:

The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, to the Investors who have provided their email addresses, have been sent on their email addresses on Wednesday, May 20, 2026 and Investors who have not provided their email addresses, is being physically dispatched to their Indian address provided by them on Wednesday, May 20, 2026. The instructions to SCSBs for unblocking funds in case of ASBA Applications were given on Tuesday, May 19, 2026. The Listing application was filed with BSE Limited (BSE) on Wednesday, May 20, 2026, and subsequently the listing approval was received from BSE on Wednesday, May 20, 2026. The credit of Rights Equity Shares in dematerialized form to respective demat accounts of Allottees were completed on Wednesday, May 20, 2026, by NSDL and CDSL. For further details, see "Allotment Advice or Refund/ Unblocking of ASBA Accounts" on page 116 of the Letter of Offer. The trading in the Rights Equity Shares issued in the Rights Issue shall commence on BSE upon receipt of trading permission, applications for the same are being made and shall be traded under the same ISIN: INE690J01011 as the existing equity shares of the Company. The trading is expected to commence tentatively by Thursday, May 21, 2026. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL and CDSL on Wednesday, May 20, 2026 and the same is under process of extinguishment.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGE ONLY IN DEMATERIALIZED FORM
 DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by the BSE, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to page no. 91 of Letter of Offer for the full text of the Disclaimer clause of BSE Limited.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer dated April 23, 2026 filed with BSE Limited and Securities and Exchange Board of India.

COMPANY SECRETARY	REGISTRAR TO THE ISSUE
 Mr. Sameer Salim Pakhalli Company Secretary and Compliance Officer Innovassynth Technologies (India) Limited (formerly known as Innovassynth Investments Limited), Old Mumbai-Pune Road, Khopoli, Raigarh (MH), Khopoli, Maharashtra, India, 410203. E-Mail: secretarial@innovassynth.com Telephone: +91-20-61921000. Website: https://www.innovassynth.com CIN: L67120MH2008PLC178923	 MUFG Intime India Private Limited (formerly Link Intime India Private Limited) C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400063, Maharashtra. Tel: +91 810 811 4949 Email: innovassynthtech.rights@in.mfpm.mufg.com Website: https://www.mfpm.mufg.com Contact Person: Ms Shanti Gopalakrishnan SEBI Registration No. INR000004058 CIN: U67190MH1999PTC118368

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact numbers, e-mail address of the sole/first holder, demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper applications as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process) or details on the ASBA process see "Terms of the Issue" on page 94 of the Letter of Offer.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

For INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED (formerly known as Innovassynth Investments Limited)
 On behalf of the Rights Issue Committee
 Sd/-
 Sameer Salim Pakhalli
 Company Secretary & Compliance Officer

Date: May 21, 2026
 Place: Pune

CAPITAL INDIA
 Rediscover Business
CAPITAL INDIA FINANCE LIMITED
 CIN: L74899DL1994PLC128577
 Regd. off : 701, 7th floor, Aggarwal Corporate Tower, Plot No. 23, District Centre, Rajendra Place, New Delhi 110008
 Ph.: 011-69146000 | Website: www.capitalindia.com | Email: secretarial@capitalindia.com

EXTRACT OF THE STATEMENT OF AUDITED CONSOLIDATED AND STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	Consolidated				Standalone					
		Quarter Ended		Year Ended		Quarter Ended		Year Ended			
		Mar 31, 2026	Dec 31, 2025	Mar 31, 2025	Mar 31, 2026	Mar 31, 2026	Dec 31, 2025	Mar 31, 2025	Mar 31, 2026		
1	Total Income from Operations	12,787.36	14,807.96	12,400.76	53,284.24	55,022.44	6,493.39	6,351.64	4,796.55	22,966.81	20,614.04
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(352.88)	(597.34)	(287.14)	(6,937.07)	(1,190.51)	241.58	(119.97)	127.92	(5,251.16)	1,288.30
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(352.88)	(597.34)	(287.14)	3,700.99	(1,190.51)	241.58	(119.97)	127.92	4,540.67	1,288.30
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(297.92)	(519.21)	(256.27)	3,088.57	(1,022.45)	296.54	(41.84)	113.41	4,035.84	1,178.10
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	-	-	-	310.63	(44.40)	152.81	4,051.70	1,186.75	
6	Paid up Equity Share Capital	7,821.13	7,821.13	7,782.64	7,821.13	7,782.64	7,821.13	7,821.13	7,782.64	7,821.13	7,782.64
7	Reserves (excluding Revaluation Reserve)	-	-	-	8,015.63	3,879.10	-	-	-	16,580.69	12,186.42
8	Securities Premium Account	-	-	-	51,480.05	51,134.13	-	-	-	42,530.43	42,184.51
9	Net worth	67,316.82	62,795.87	67,316.82	62,795.87	67,316.82	62,795.87	67,316.82	62,795.87	67,316.82	62,795.87
10	Paid up Debt Capital/ Outstanding Debt	-	-	-	93,087.01	97,147.26	-	-	-	93,087.01	65,940.20
11	Outstanding Redeemable Preference Shares	-	-	-	-	-	-	-	-	-	-
12	Debt Equity Ratio	-	-	-	1.38	1.55	-	-	-	1.39	1.06
13	Earning per share:										
	1. Basic (Rs.):	(0.00)	(0.08)	(0.02)	1.00	0.04	0.08	(0.01)	0.03	1.03	0.30
	2. Diluted (Rs.):	(0.00)	(0.07)	(0.01)	0.97	0.04	0.07	(0.01)	0.03	1.01	0.29
14	Capital Redemption Reserve	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
15	Debiture Redemption Reserve	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA

Notes:
 1) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 20, 2026.
 2) The above is an extract of detailed format of quarterly and year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the financial results are available on the website of the Stock Exchanges i.e. www.nseindia.com and www.bseindia.com and on Company's website www.capitalindia.com
 3) The figures of the quarters ended March 31, 2026 are the balancing figures between the audited figures in respect of the full financial year and published year to date figures up to the third quarter of the relevant financial year which were subject to limited review by Statutory Auditors of the Company.



By order of the Board For Capital India Finance Limited
 Keshav Porwal
 Managing Director
 DIN :

ICICI Bank शाखा कार्यालय : आयसीआयसीआय बँक लिमिटेड, तळ मजला, आकृती सेंटर, एमआयडीसी, टेलिफोन एक्सचेंज जवळ, आकृती स्टारच्या समोर, अंधेरी पूर्व, मुंबई- ४०००१३

जाहीर सूचना - तारण मतेच्या विक्रीसाठी निविदा ई-लिलाव [नियम ८(६) चे तत्सुदीकृत पहा]

स्वाधार मिळकतीच्या विक्रीकरिता सूचना

ही स्थावर मालमत्तांच्या विक्रीसाठी ई-लिलाव सूचना आयसीआयसीआय बँक लि. ने जारी केली आहे (दीर्घाण हाऊसिंग फायनान्स लि. कडून. आयसीआयसीआय बँकेला मुख्यत्वर म्हणजे अधिकार मिळाले आहेत), डीएफएफएल आणि खालील कर्जदार यांच्यात झालेल्या कर्ज कोटेशननुसार देण्यात आलेल्या कर्ज सुविधेशी निगडित तारण मालमत्ता सिक्युरिटीयझेशन अँड रिफरन्सकम आणि फायनान्शियल असेट्स अँड व्हॅल्यूअसेट ऑफ सिक्युरिटी इन्स्ट्रुमेंट कायदा, २००२ सह सिक्युरिटी इन्स्ट्रुमेंट (एफनोसमेट) रुलस, २००२ च्या नियम ८(६) नुसार तारण मतेच्या विक्रीसाठी सूचना आहे.

सर्वसाधारण लोकांना आणि विशेषतः कर्जदार आणि हमीदार यांना इथे सूचना देण्यात येते की खाली वर्णन केलेली स्थावर मालमत्ता ही रिफरन्स अँड व्हॅल्यूअसेट ऑफ सिक्युरिटी इन्स्ट्रुमेंट कायदा, २००२ सह सिक्युरिटी इन्स्ट्रुमेंट (एफनोसमेट) रुलस, २००२ च्या नियम ८(६) नुसार तारण मतेच्या विक्रीसाठी सूचना आहे.

सर्वसाधारण लोकांना आणि विशेषतः कर्जदार आणि हमीदार यांना इथे सूचना देण्यात येते की खाली वर्णन केलेली स्थावर मालमत्ता ही रिफरन्स अँड व्हॅल्यूअसेट ऑफ सिक्युरिटी इन्स्ट्रुमेंट कायदा, २००२ सह सिक्युरिटी इन्स्ट्रुमेंट (एफनोसमेट) रुलस, २००२ च्या नियम ८(६) नुसार तारण मतेच्या विक्रीसाठी सूचना आहे.

अ. क्र. कर्जदाराचे/सह-कर्जदाराचे/हमीदाराचे नाव/कर्ज खाते क्रमांक काही असल्यास ज्ञात बोगसह तारण मतेचा तपशील थकबाकी रक्कम आरक्षित मूल्य (₹) इतरांना अनामत ठेव (₹) मालमत्तेच्या परीक्षणची तारीख आणि वेळ ई-लिलाव तारीख आणि वेळ

(₹) (मी) (सी) (डी) (ई) (एफ) (जी)

1. श्री सोमनाथ वी शिवकमा (कर्जदाराचे), श्रीमती आरती सोमनाथ शिवकमा (सह-कर्जदाराचे) कर्ज खाते क्र. QZTNE00005039980 फर्स्ट फ्लोर २०२, दुसरा मजला, देवनिवा, ह्यामराट ई प्रकल्प, लॅम्बि गार्डन सीएचएसएल, गाव-दहिवली, टारण वरेंडी, नेरळ, कर्ज-विश्वकर्मा (सह-कर्जदाराचे) ४१०२०१, मोंगपावली क्षेत्र-२९.६७ चौ.मी. + ५.६३ चौ.मी. बाल्कनी (कार्पेट एरिया) ३२.८४, १५४/- (मे १३, २०२६ पर्यंत) ₹ १३,५५,०००/- (मे १३, २०२६ पर्यंत) ₹ २,५०,२०२६ दुपारी संध्याकाळी ११:०० पासून

ऑनलाईन लिलाव युआरएल लिंक- (URL Link-<https://BidDeal.in>) व्हॅल्यूअसेट कॅपिटल सर्व्हिसेस प्रायव्हेट लिमिटेड या ई-लिलाव एजन्सीच्या वेबसाईटवर आयोजित करण्यात येईल. तारणदार/नोंदीसी यांना जून ११, २०२६ रोजी संध्याकाळी ०५:०० वाजणेपूर्वी एकूण थकबाकी आणि पुढील व्याजासह रक्कम परतकेड करण्याची संधी देण्यात येते आहे. अन्यथा सदर तारण मालमत्तांवरील परिशिष्टप्रमाणे विक्री करण्यात येईल.

संभाव्य बोलीदारांनी बयाणा रक्कम (इंप्यूडी) आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई-४०००१३ यांचेकडे डीमांड ड्राफ्ट (डीडी) (कॉलम ई पहा) जून ११, २०२६ रोजी दुपारी ०२:०० वाजणेपूर्वी सादर करावी आणि त्यानंतर त्यांनी त्यांचा प्रस्ताव फक्त वर नमूद वेबसाईटमार्फत जून ११, २०२६ रोजी संध्याकाळी ०५:०० वाजणेपूर्वी इंप्यूडीच्या पैसे भरल्याच्या पुराव्यासाठी बँक पोचसह - डीडीची रकम केलेल्या ईमेलनुसार सादर करावी आवश्यक आहे. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई-४०००१३ येथे जून ११, २०२६ रोजी संध्याकाळी ५:०० वाजणेपूर्वी सादर करता येतील. बयाणा रक्कम राष्ट्रीयकृत/वर्गीकृत बँकेकडील डीडी/पीओ "आयसीआयसीआय बँक लिमिटेड" यांच्या नावे मुंबई येथे देय सादर करावा.

प्राधान्यसंबंधित ई-लिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याची संबंधित कोणत्याही खुलाशाकरिता कृपया संपर्क आयसीआयसीआय बँक कर्मचारी फोन नंबर ११५५८६००१० / ८१०४४८०३१ / ११६८६८८५२९ वर संपर्क करावा.

कृपया नोंद घ्यावी की मार्केटिंग एजन्सी १. व्हॅल्यूअसेट कॅपिटल सर्व्हिसेस प्रायव्हेट लिमिटेड, २. ऑजिओ असेट्स मॅनेजमेंट प्रायव्हेट लिमिटेड, ३. मॅनेज्मेंट प्रायव्हेट लिमिटेड, ४. फिनान्शियल इन्स्ट्रुमेंट डील टेक्नॉलॉजीज प्रायव्हेट लिमिटेड, ५. गिनारसॉफ्ट प्रायव्हेट लिमिटेड ६. हेक्टर प्रॉप टेक प्रायव्हेट लिमिटेड, ७. आर्का एमएट प्रायव्हेट लिमिटेड, ८. नोवोड असेट सर्व्हिसेस प्रायव्हेट लिमिटेड, ९. नोवोड टेक्नॉलॉजीज सोल्यूशन्स प्रायव्हेट लिमिटेड, १०. नोवोड प्रॉपर्टी प्रायव्हेट लिमिटेड यांना देखील सदर मालमत्तेच्या विक्री सुविधेसाठी नमण्यत आले आहे.

कोणतेही कारण न देता कोणतीही किंवा सर्व बोली स्विकारणे किंवा नाकारणेचा अधिकार प्राधिकृत अधिकाऱ्यांकडे राखीव आहे. विक्रीच्या विस्तृत शर्ती व अटीकरिता कृपया वेब www.icicibank.com/n4p4s

दिनांक : मे २१, २०२६, ठिकाण : मुंबई प्राधिकृत अधिकारी, आयसीआयसीआय बँक लिमिटेड

ASREC (India) Limited विलिडिंग क्र. २, युनिट क्र. २०१-२०२ आणि २००ए-२०२ बी, तळ मजला, सोलिटिअर कॉन्स्ट्रक्शन पार्क, अंधेरी वायव्येकरील लिंक रोड, चकला, अंधेरी (पूर्व), मुंबई-४०००९३.

सुविधेकरिता

(बी प्रीस जर्नल + नवशाकी) मध्ये ११.०५.२०२६ रोजी प्रकाशित झालेल्या सिक्युरिटी इन्स्ट्रुमेंट (एफनोसमेट) रुलस, २००२ च्या नियम ८(६) व नियम ९ सहाय्यात सिक्युरिटीयझेशन अँड रिफरन्सकम ऑफ फायनान्शियल असेट्स अँड व्हॅल्यूअसेट ऑफ सिक्युरिटी इन्स्ट्रुमेंट अँड अन्वये स्थावर मालमत्ता विक्रीसाठी सूचना पहावी (असेक-पीएच२/२०२०-२१ ट्रेड) त्या सूचनेतील अनु. क्र. १२ र. शी. त्याची नकल, प्रोग्रामर श्री. कविता अविनाश गावकऱ्यांस संपर्क करून घ्यावी. कृपया खालील प्रमाणे सुयोग्य मजकूर वाचा: १) प्रमाणे सूचनेची तारीख आणि रकम "२६.०९.२०१९ व रु.२,०६,७६,९६५.९४" च्या एवजी "१९.०९.२०१९ व रु. १,२०,२३,७०.००" अशी वाचावी. २) राखीव किंमत (इतर) "रु.१७५,०००" च्या एवजी "रु. ३८.०७" अशी वाचावी. ३) इतरांना अनामत रक्कम (इतर) (रु. लाखात) "रु. १७.५०" च्या एवजी "रु. ३.८०" अशी वाचावी • सूचनेचा अन्वय सर्व मजकूर आहे तसाच राहिल.

दिनांक : २०.०५.२०२६ ठिकाण : मुंबई सही/- प्राधिकृत अधिकारी, असेक (इंडिया) लि.

SIKOZY REALTORS LIMITED Registered office: B-3, Trishul Apartment, Village Mudre Khurd, Taluka-Karjat, Dist-Raigad - 410 201. CIN : L45200MH1992PLC067837

NOTICE FOR BOARD MEETING

Notice is hereby given that meeting of the Board of Director of the Company will be held on Thursday 28th May, 2026 at the registered office of the company in and/or approved & take on record the Audited Financial Results of the Company for the quarter & Year ended 31st March, 2026.

For Sikozy Realtors Ltd Mangesh Kesarkar Chief Financial Officer DATE: 20-05-2026 PLACE: MUMBAI

मुंबई, गुरुवार, २१ मे २०२६

प्रपत्र क्र. ३ [नियम-१३(१)(ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी १)

२रा मजला, कुलाबा, टेलिफोन मजरा, कुलाबा मार्केट, मुंबई - ४०० ००५. (५वा मजला, सिंधिया हाऊस, बेंतारड, मुंबई-४००००९)

खटला क्र. : ओए/३८३/२०२४

कर्ज वसुली न्यायाधिकरण (कार्यवाही) रुलस, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता अंर्कट्टा कलम १९ च्या उप-कलम (४) अंतर्गत समन्स. नि. क्र.: ११

स्टेट बँक ऑफ इंडिया विरुद्ध शिव टेक्सटाईल्स

प्रति, (१) शिव टेक्सटाईल्स मालक - लता महेश गुमा प्लांट / बिल्डिंग / प्लॉट क्र. ५/बी, १४६, मित्तल इंडस्ट्रियल इस्टेट, अंधेरी कुर्ला रोड, अंधेरी पूर्व, मुंबई-४०००५९, महाराष्ट्र.

ज्याअर्थी, वरील नमूद ओए/३८३/२०२४ नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर २८/०४/२०२६ रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावत होऊन रु. ४९६१६९०/- च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या अंर्कट्टा कलम १९(४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतीसह अर्ज). अंर्कट्टा कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निदेश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या तीस दिवसांत कारणे दाखविण्यासाठी;

(ii) मूळ अर्जातील अनुक्रमांक ३ए अंतर्गत अर्जाद्वारे नमूद केलेल्या मत्ता, मालमत्ता व संपत्त्याविरुद्ध इतर मालमत्ता किंवा संपत्तीचे तपशील जाहीर करणे;

(iii) मूळ अर्जातील अनुक्रमांक ३ए अंतर्गत जाहीर केलेल्या सुशिक्षित मिळकती तसेच इतर मालमत्ता व संपत्ती यांच्याशी व्यवहार करणे किंवा त्यांची विलंबित लावणे, मालमत्तांच्या जमासाठीच्या अर्जाच्या सुनावणीत व निकाली निर्णय होईपर्यंत आपणामा मनाई करण्यात येत आहे;

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज व्यवहार तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींची त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या निवर्तित कामकाजाच्या आघात तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खाल्यामध्ये जमा केली पाहिजे.

तुम्हाला ०३/०६/२०२६ रोजी तु. १२:१५ वा. लेखी निवेदन सादर करून त्याची एक प्रत अर्जाद्वारांना सादर करण्याचे व रजिस्ट्रारसमोर हजर राहण्याचे देखील निदेश देण्यात येत आहेत, कम्प्लेक्स, तुमच्या महकमेतील अर्जावर सुनावणी होऊन निकाल दिला जाईल. पॅपर बुकसाठी खालील युआरआयचे अनुसरण करा: <https://cis.drt.gov.in/drive/paperbook.php?ri=2062429500514>

माझा हस्त आणि हा न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक: १४.०५.२०२६ रोजी दिले.

सही/- रजिस्ट्रार मुंबई डी.आर.टी. - 1, मुंबई

टीप:- जे लागू नसेल ते खोडून टाकावे

Jio BlackRock

Jio BlackRock Asset Management Private Limited (CIN - U66301MH2024PTC434200)

Registered office: Unit No: 1301, 13th Floor, Altimus Building, Plot No.130, Worli Estate, Pandurang Budhkar Marg, Worli, Mumbai - 400018, Maharashtra, India. Website: www.jioblackrockamc.com

PUBLIC CAUTION NOTICE

Please be informed that certain unauthorised WhatsApp groups and applications are falsely impersonating Jio BlackRock Mutual Fund ("the Fund") and Jio BlackRock Asset Management Private Limited ("the AMC"), including its officials.

It has come to our attention that a fake application named "JBR PMA" and a WhatsApp group titled "JBR 30-Research Collaboration" are in circulation. These platforms have no association whatsoever with the AMC or the Fund or any of its employees.

Investors are advised to exercise caution, avoid dealing with such applications or platforms, and not share personal or financial information on unverified platforms. Any interaction with such fraudulent groups/platforms is at the user's own risk, and the AMC/Fund shall not be liable for any losses arising therefrom.

This misuse may occur across multiple platforms and in any other manner. If you come across any suspicious or fraudulent activity, please report it at: service@jioblackrockamc.com

We urge you to always use our official handles to obtain information. Our official social handles are:

1. LinkedIn: <https://www.linkedin.com/company/jioblackrock-mutual-fund>

2. X: <https://x.com/JioBlackRockmf>

3. Instagram: <https://www.instagram.com/JioBlackRockMutualFund>

4. YouTube: <https://www.youtube.com/@JioBlackRockMutualFund>

5. Facebook: <https://www.facebook.com/people/JioBlackRock-Mutual-Fund/61573130368097>

For information on our products/services or for investing with us, please visit our official website at www.jioblackrockamc.com or contact our 'Official Points of Acceptance' or contact us at +91 2235207700 & +91 2269987700 during business hours or send us an email at service@jioblackrockamc.com.

This notice is being issued in public interest.

For and on behalf of **Jio BlackRock Asset Management Private Limited (Investment Manager to Jio BlackRock Mutual Fund)**

Place: Mumbai Sd/- Date : May 20, 2026 Authorised Signatory

HDFC ASSET MANAGEMENT COMPANY LIMITED

एचडीएफसी असेट मॅनेजमेंट कंपनी लिमिटेड

सीआयएन: एल६५९१९एमएच१९९९पीएलसी१२३०२७

नोंदीकृत कार्यालय : एचडीएफसी हाउस, २रा मजला, एच. टी. पारेख मार्ग, १६५-१६६, बँकेचे रेवलेमेशन, चर्चीट, मुंबई - ४०० ०२०. फोन: ०२२ ६६३१ ६३३३ • फॅक्स: ०२२ ६६५८ ०२०३ ई-मेल: shareholders.relations@hdfcfund.com • वेबसाईट: www.hdfcfund.com

भागधारकांसाठी "१ एप्रिल २०२६ ते ९ जुलै २०२६ या कालावधीसाठी सक्षम निवेशक" या १०० दिवसांच्या दुसऱ्या मोहीमेसंबंधी सूचना

अगोदरची मोहीम आणि गुंतवणूकदार शिक्षण आणि संरक्षण निधि प्राधिकरण, कॉर्पोरेट व्यवहार मंत्रालय, यांच्या २७ मार्च २०२६ च्या पत्राच्या अनुषंगाने कंपनीने "१०० दिवसांची मोहीम - सक्षम निवेशक" चा दुसरा टप्पा सुरू केला आहे. त्यांचे अदा न करण्यात आलेले/दावा न केलेले लाभांशांचे पैसे योग्य गुंतवणूकदारांना देत अदा केले जावत यासाठी विस्तारित व्यापारिक हा उपक्रम पुन्हा सुरू करण्यात आला आहे.

कंपनीद्वारा आपल्या विविध माध्यमांद्वारे, ज्यांना त्यांचे लाभांशांचे पैसे अदा केलेले नाहीत/त्यांचा दावा केलेला नाही अशा भागधारकांना त्यांच्या नोंद घेवता (केव्हाही) मध्ये सुधारणा करण्यास प्रोत्साहन देण्यात येत आहे. त्यानुसार, ज्यांचे पैसे अदा करण्यात आलेले नाहीत/त्यांचा दावा केलेला नाही अशा भागधारकांना त्यांच्या केव्हायसीत (पत्ता, दूरध्वनी क्रमांक, ई-मेल, बँक, नामांकनाचा तपशील वगैरे) सुधारणा करण्यासाठी त्यांच्या संबंधित डिपॉझिटरी सहागीमशी संपर्क साधण्याची आणि त्यानंतर, कंपनीला थेट भागधारकाच्या सुधारित बँकेच्या खात्यात लाभांशाची रक्कम जमा करता यावी यासाठी केफिन टेक्नॉलॉजीज लिमिटेड, कंपनीचे रजिस्ट्रार आणि हस्तांतरण एजंट (आरटीए) यांचेकडे खाली नमूद करण्यात आलेल्या पत्त्यावर सुधारित वलाएट मारुटर लिस्टची स्वयंमार्गात प्रत सादर करण्याची विनंती करण्यात येत आहे.

आम्ही ग्राहकांना त्यांच्या रेकॉर्डमध्ये सुधारणा करण्याच्या आणि योग्य लाभ सुरक्षित ठेवण्याच्या या संधीचा उपयोग करणे घेण्याची विनंती करत आहोत. या भागधारकांसाठी असलेल्या जनजागृती उपक्रमात आपल्या सहकार्याची आम्ही अपेक्षा करतो.

काही चौकशी करायची असल्यास, आपल्याला कंपनीचे आरटीए केफिन टेक्नॉलॉजीज लिमिटेड, यांच्याशी सेलेनिअम टॉवर बी, प्लॉट ३१-३२, फायनान्शियल डिस्ट्रिक्ट, नानारामगुडा, सेरिलिगमपल्ली मंडळ, हैदराबाद, तेलंगाणा - ५०००३२, टॉवर प्री क्रमांक: १८००-३०९, ४-०००९, ई-मेल: enward.ris@kfinetech.com, वेबसाईट: <https://www.kfintech.com> किंवा <https://ris.kfintech.com> येथे संपर्क साधण्याची विनंती करण्यात येत आहे.

एचडीएफसी असेट मॅनेजमेंट कंपनी लिमिटेड करिता स्वाक्षरी/- सोनाली चांढक

ठिकाण : मुंबई कंपनी सेक्रेटरी व आयईपीएफसाठी नोडल ऑफिसर व हेड-लौगल

दिनांक : २० मे २०२६

ICICI Bank शाखा कार्यालय : आयसीआयसीआय बँक लिमिटेड, तळ मजला, आकृती सेंटर, एमआयडीसी, टेलिफोन एक्सचेंज जवळ, आकृती स्टारच्या समोर, अंधेरी पूर्व, मुंबई- ४०००१३

जाहीर सूचना - तारण मतेच्या विक्रीसाठी निविदा ई-लिलाव [नियम ८(६) चे तत्सुदीकृत पहा]

स्वाधार मिळकतीच्या विक्रीकरिता सूचना

वित्तीय मालमत्तेचे सिक्युरिटीयझेशन आणि पुनर्वचना आणि सुरक्षा हितसंबंधी अंर्कट्टा कलम १९(४) च्या परतकेडण्यात येईल. तारणदार/नोंदीसी यांना जून ११, २०२६ रोजी संध्याकाळी ०५:०० वाजणेपूर्वी एकूण थकबाकी आणि पुढील व्याजासह रक्कम परतकेडण्याची संधी देण्यात येते आहे. अन्यथा सदर तारण मालमत्तांवरील परिशिष्टप्रमाणे विक्री करण्यात येईल.

संभाव्य बोलीदारांनी बयाणा रक्कम (इंप्यूडी) आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई-४०००१३ यांचेकडे डीमांड ड्राफ्ट (डीडी) (कॉलम ई पहा) जून ११, २०२६ रोजी दुपारी ०२:०० वाजणेपूर्वी सादर करावी आणि त्यानंतर त्यांनी त्यांचा प्रस्ताव फक्त वर नमूद वेबसाईटमार्फत जून ११, २०२६ रोजी संध्याकाळी ०५:०० वाजणेपूर्वी इंप्यूडीच्या पैसे भरल्याच्या पुराव्यासाठी बँक पोचसह - डीडीची रकम केलेल्या ईमेलनुसार सादर करावी आवश्यक आहे. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई-४०००१३ येथे जून ११, २०२६ रोजी संध्याकाळी ५:०० वाजणेपूर्वी सादर करता येतील. बयाणा रक्कम राष्ट्रीयकृत/वर्गीकृत बँकेकडील डीडी/पीओ "आयसीआयसीआय बँक लिमिटेड" यांच्या नावे मुंबई येथे देय सादर करावा.

प्राधान्यसंबंधित ई-लिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याची संबंधित कोणत्याही खुलाशाकरिता कृपया संपर्क आयसीआयसीआय बँक कर्मचारी फोन नंबर ८४४५०८३५३ / १०४३९९४६ वर संपर्क करावा.

कृपया नोंद घ्यावी की मार्केटिंग एजन्सी १. व्हॅल्यूअसेट कॅपिटल सर्व्हिसेस प्रायव्हेट लिमिटेड, २. ऑजिओ असेट्स मॅनेजमेंट प्रायव्हेट लिमिटेड, ३. मॅनेज्मेंट प्रायव्हेट लिमिटेड, ४. फिनान्शियल इन्स्ट्रुमेंट डील टेक्नॉलॉजीज प्रायव्हेट लिमिटेड, ५. गिनारसॉफ्ट प्रायव्हेट लिमिटेड ६. हेक्टर प्रॉप टेक प्रायव्हेट लिमिटेड, ७. आर्का एमएट प्रायव्हेट लिमिटेड, ८. नोवोड असेट सर्व्हिसेस प्रायव्हेट लिमिटेड, ९. नोवोड टेक्नॉलॉजीज सोल्यूशन्स प्रायव्हेट लिमिटेड, १०. नोवोड प्रॉपर्टी प्रायव्हेट लिमिटेड यांना देखील सदर मालमत्तेच्या विक्री सुविधेसाठी नमण्यत आले आहे.

कोणतेही कारण न देता कोणतीही किंवा सर्व बोली स्विकारणे किंवा नाकारणेचा अधिकार प्राधिकृत अधिकाऱ्यांकडे राखीव आहे. विक्रीच्या विस्तृत शर्ती व अटीकरिता कृपया वेब www.icicibank.com/n4p4s

दिनांक : मे २१, २०२६ ठिकाण : मुंबई प्राधिकृत अधिकारी, आयसीआयसीआय बँक लिमिटेड

NOTICE

Declaration of Distribution (of Income & Capital) (Previously Referred as Dividend) Under Various Schemes of Axis Mutual Fund

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following schemes, the particulars of which are as under:

Name of the Schemes /Plans	Quantum of Distribution (of income & capital) (₹ per unit)*	Record Date*	Face Value (per Unit) ₹	NAV as on May 19, 2026 (per unit) ₹
Axis Arbitrage Fund - Regular Plan - Monthly IDCW Option				11.1828
Axis Arbitrage Fund - Direct Plan - Monthly IDCW Option	0.05			12.3513
Axis Equity Savings Fund - Regular Plan - Monthly IDCW Option				11.04
Axis Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.09			13.24
Axis Aggressive Hybrid Fund - Direct Plan - Monthly IDCW Option		May 25, 2026		15.11
Axis Aggressive Hybrid Fund - Regular Plan - Monthly IDCW Option	0.10			12.27
Axis Multi Asset Allocation Fund - Regular Plan - Monthly IDCW Option				19.5195
Axis Multi Asset Allocation Fund - Direct Plan - Monthly IDCW Option	0.15			27.1762

*As reduced by the amount of applicable statutory levy, if any. *or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the schemes/plans would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said schemes/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the schemes/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date / ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the schemes/plans will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited (CIN - U65991MH2009PLC189558) (Investment Manager to Axis Mutual Fund)

Place : Mumbai Sd/- Date : May 20, 2026 Gop Kumar Bhaskaran Managing Director & Chief Executive Officer

The Sponsor - Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the scheme. Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

AXIS MUTUAL FUND

One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code - 400 013, India. TEL : (022) 6311 1001, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com.

ONWARD TECHNOLOGIES LIMITED

CIN: L28920MH1991PLC062542

Registered Office: Sterling Centre, 2nd Floor, Worli, Mumbai City, Mumbai, Maharashtra, India, 400018. Tel. No.: +91 22 24926570. Email: investors@onwardgroup.com; Website: www.onwardgroup.com; Contact Person: Mr. Aakash Joshi, Company Secretary & Compliance Officer

NOTICE TO ELIGIBLE SHAREHOLDERS – BUYBACK OF EQUITY SHARES

Onward Technologies Limited (the "Company") has completed the dispatch of the letter of offer dated May 19, 2026 along with Tender forms and share transfer form, ("Letter of Offer"/"LOF"), in relation to the Buyback, through electronic mode for shareholder with email id and through speed post whose email id's are not available, on Wednesday, May 20, 2026 to all the Eligible Shareholders holding Equity Shares as on Record Date i.e. Monday May 18, 2026, in accordance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any amendments, statutory modifications or re-enactments thereof, for the time being in force ("Buyback Regulations") and such other circulars or notifications as may be applicable. Further, in terms of Regulation 9(i) of the Buyback Regulations, if a request is received from any Eligible Shareholders for a Physical copy of Letter of Offer, the same would be dispatched physically by speed post/courier.

For the detailed schedule of activities in relation to the Buyback, please refer to the Letter of Offer. A brief schedule of activities for the Buy Back is as follows:

Buyback Opening Date	Friday, May 22, 2026
Buyback Closing Date*	Friday, May 29, 2026
Last Date and time of receipt of completed Tender Forms and other specified documents by the Registrar to the Buyback	Friday, May 29, 2026 by 5:00 PM (IST)

*Tendering of shares shall not be permitted on May 28, 2026, due to the SEBI holiday.

The entitlement ratio for Eligible Shareholders is as follows:

Category of Eligible Shareholders	Buy Back Entitlement
Reserved category for Small Shareholders	39 Equity Shares for every 985 Equity Shares held on the Record Date*
General Category for all other Shareholders	34 Equity Shares for every 859 Equity Shares held on the Record Date*

*The above ratio of Buyback is approximate and provides indicative Buyback Entitlement. Any computation of the Buyback Entitlement using the above Buyback ratio may provide a slightly different number than the actual entitlement due to rounding-off. The actual Buyback Entitlement factor for Small Shareholders under the Reserved Category is 0.039594701 and for other shareholders under the General Category is 0.039581355. Also, the numbers arrived at using the actual Buyback Entitlement may not conform exactly to the Buyback Entitlement printed in the Tender Form due to rounding-off of the factor.

For further information on Ratio of Buyback as per the Buyback Entitlement in each category, please refer para 19.6 of the Letter of Offer.

ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:

THE STEPS GIVEN BELOW:

1. Click on <https://in.mfpm.fmf.com/Offer/Default.aspx>
2. Select the name of the Company – ONWARD TECHNOLOGIES LIMITED – Buyback 2026
3. Select holding type - "Demat" or "Physical" or "PAN"
4. Based on the option selected above, enter your 'DPID CLID' or 'Folio Number' or 'PAN'
5. Enter the Security code and click on Submit.
6. The entitlement will be provided in the pre-filled 'FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT'

A copy of the Letter of Offer (including the Tender Form and SH-4) shall be available on the websites of the Company (www.onwardgroup.com), Manager to the Buyback (www.centrumbroking.com), Registrar to the Buyback (www.in.mfpm.fmf.com) and are expected to be available on the websites of SEBI (www.sebi.gov.in), NSE (www.nseindia.com) and BSE (www.bseindia.com).

Capitalised terms used in this Advertisement and not defined herein shall have the same meaning as ascribed in the Letter of Offer.

For and on behalf of the Board of Directors of Onward Technologies Limited

Sd/- Mr. Aakash Joshi Company Secretary & Compliance Officer Membership No.: A60953

Place: Mumbai Date: May 20, 2026

प्रपत्र क्र. ३ [नियम-१३(१)(ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी ३)

१ला मजला, एमटीएनएल टेलिफोन एक्सचेंज इमारत, सेक्टर-३० ए, वाशी, नवी मुंबई-४०० ७०३.

खटला क्र. : ओए/१४००/२०२४

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